GOVERNMENT OF INDIA HOUSING AND URBAN POVERTY ALLEVIATION LOK SABHA

UNSTARRED QUESTION NO:2740 ANSWERED ON:13.03.2013 COMPLETION OF DWELLING UNITS Tudu Shri Laxman

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether dwelling units under IHSDP in various cities including Odisha have not been completed as per sanctioned plan;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government has reviewed the said work and if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the steps taken/being taken to complete the dwelling units as per sanctioned plan?

Answer

THE MINISTER OF HOUSING & URBAN POVERTY ALLEVIATION (SHRI AJAY MAKEN)

- (a) and (b): The dwelling units sanctioned under Integrated Housing and Slum Development Programme (IHSDP) in various cities/towns including those in Odisha are required to be completed fully by the State Governments as per sanctioned plan. Against a total 5.64 lakh dwelling units sanctioned under IHSDP, 3.28 lakh dwelling units have either been completed or are at different stages of completion. State-wise details of financial and physical progress of projects sanctioned under IHSDP are annexed. The review meetings undertaken at various levels have indicated that the reasons for delay in completion of dwelling units in time among other things, are as under:
- # Cost escalations, due to rising prices of steel and cement amongst other factors and the reluctance of States, Urban Local Bodies and beneficiaries to meet such cost escalation particularly ULBs in view of the precarious municipal financial position.
- # Lack of project management capacity at State/Implementing Agency/ Urban Local Body (ULB) levels;
- # Difficulties in making slum residents temporarily relocate in the case of in situ projects;
- # Inability and unwillingness of beneficiaries to contribute their share; and
- # Lack of availability of litigation-free land.
- (c) to (e): There is a provision of appointment of Third Party Inspection and Monitoring (TPIM) Agency to ensure that the dwelling units are completed as per sanctioned plan. The TPIM reports are also analysed by the appraisal agencies and are reviewed by the sanctioning committee at the Central level for considering projects for release of second and subsequent installments under BSUP and IHSDP- components of JNNURM. The Government has also extended the period of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) comprising BSUP and IHSDP components beyond 31.3.2012 for a period of two years till 31st March 2014 to facilitate completion of sanctioned projects. States are regularly impressed upon to complete the sanctioned projects by 31.3.2014 during the course of review meetings at the Central /Regional /State levels.